

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO. 79OF 2023

IN THE MATTER OF:

HARI PRAKASH Versus Uttam Sugar Mill Libberhedi & Ors.

AND

IN THE MATTER OF:

M/s Carborundum Universal Ltd.,
Plot No. K-3, AIS Industrial Estate,
Tehsil-Roorkee, Distt. - Haridwar,
Uttarakhand

...Respondent (Impleaded)

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Kamal Kumar Pandey
Advocate

50, Lawyers Chamber,
Supreme Court of India,
9312079439

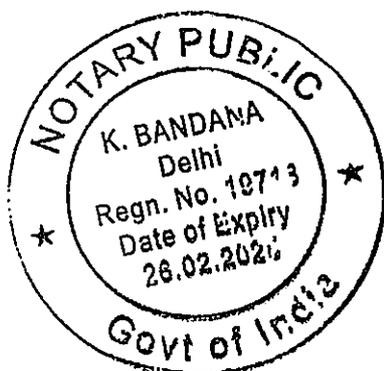
adv.kamal.kr.pandey@gmail.com

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facts and circumstances of the case and am competent to swear the present affidavit and as such state and affirm that;

SUBMISSIONS

1. That, this Hon'ble Tribunal vide Order dated 11.03.2024 was pleased to implead the deponent unit as respondent and permit to file response in the view of report dated 17.03.2023 of the joint Committee constituted vide Order dated 10.02.2023 directing it to file action taken report in respect of the discharge of untreated industrial effluent in Shila Khala (drain) which later joins river Kali in village-Ransura, district- Saharanpur, Uttar Pradesh.
2. That at the outset it is submitted and humbly stated that the issue before this Hon'ble Tribunal in the present O.A. is '*discharge of untreated industrial effluent*'. It is submitted that Deponent unit is engaged in the manufacturing of abrasive grinding wheels and no water is required in the



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manufacturing process. It does not discharges any effluent outside the unit either in the drain or at any other place.

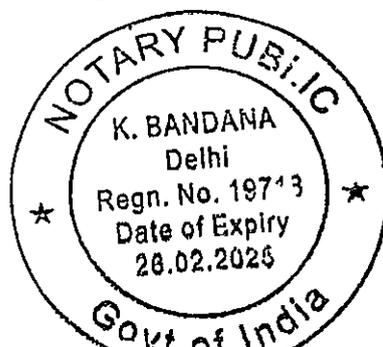
3. The joint Committee after inspection dated 22.06.2023 has reported this fact in it's observation (page 13-14) that,

"e. Unit is engaged in the manufacturing of abrasive grinding wheels. No water is used in the manufacturing process.

f. No wastewater discharge outside unit premises observed during inspection."

4. That, even the complainant/Applicant has not named the deponent unit as the one discharging it's untreated effluents in the drain. Respondent unit has wrongly been noticed merely on the basis of it's proximity to the aforesaid drain.

5. That, the Specific observations of joint Committee as reported (page 13-14&73-74) absolves the deponent unit



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of any contribution to the issue of pollution of drain before this Hon'ble Tribunal and are reproduced herein below for convenience;

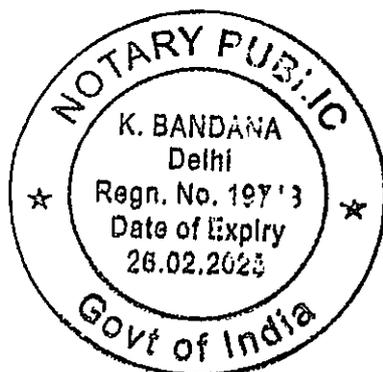
"4.1.8 M/s Carborundum Universal Ltd., Plot No. K-3, AIS Industrial Estate, Tehsil-Roorkee, Distt. - Haridwar, Uttarakhand .

a. Unit was found operational on the day of inspection dated 22.06.2023.

b. Unit doesn't have valid consent to operate issued by UKPCB. Consent was expired on 31.03.2023. However, unit has applied for renewal of consent on 21.02.2023.

c. Unit has 01 Borewells for fulfilling fresh water requirement. Unit doesn't provided NOC obtained from CGWA for ground water abstraction.

d. Avg. fresh water consumption is calculated as 56 KLD (based on logbook data from 1st May to 21 June 2023)



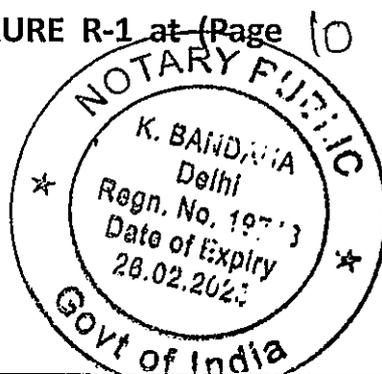
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e. Unit is engaged in the manufacturing of abrasive grinding wheels. No water is used in the manufacturing process.

f. No wastewater discharge outside unit premises observed during inspection

g. Unit shall obtain consent from UKPCB immediately."

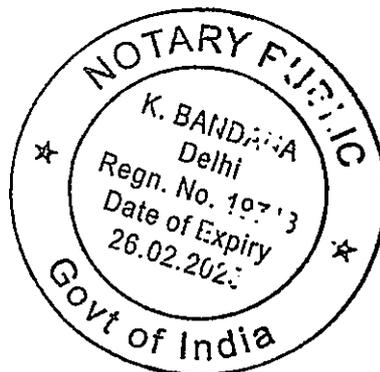
6. That in respect to point "b. Unit doesn't have valid consent to operate issued by UKPCB. Consent was expired on 31.03.2023. However, unit has applied for renewal of consent on 21.02.2023.", it is submitted that the aforesaid observation is incorrect. Deponent unit has valid consent to operate upto 31.03.2026, which was issued to it on 18.09.2023 from the effective date 01.04.2023, as it was already applied in advance dated 21.02.2023 and action was pending with UKPCB to approve. The true copy of the Authorization letter dated 01.03.2024 is annexed herewith as ANNEXURE R-1 at (Page 10) and true copy of the



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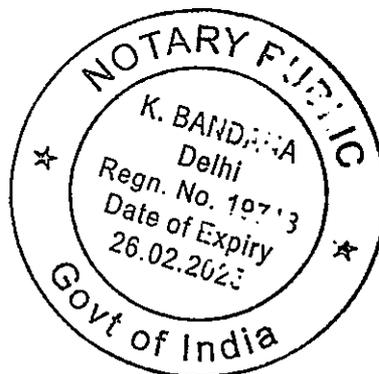
Consent to Operate Certificate dated 20.02.2023 is annexed herewith as ANNEXURE R-2 at (Page 11-15)

7. That, similarly the observation, "c. Unit has 01 Borewells for fulfilling fresh water requirement. Unit doesn't provided NOC obtained from CGWA for ground water abstraction.", is also incorrect as at the time of inspection, the deponent unit has valid consent bearing NOC No. CGWA/NOC/IND/ORIG/2020/9100 dated 18.11.2020 valid upto 17.11.2023. Thereafter the deponent unit has received the consent valid upto 17.11.2026 vide NOC No. CGWA/NOC/IND/ORIG/REN/1/2023/8702 dated 12.12.2023. The true copy of the NOC dated 18.11.2020 is annexed herewith as ANNEXURE R-3at (Page ¹⁶⁻¹⁷ 16-17) & The true copy of the NOC dated 12.12.2023 is annexed herewith as ANNEXURE R-4at (Page 18-20)



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8. That, further the observation, "*d. Avg. fresh water consumption is calculated as 56 KLD (based on logbook data from 1st May to 21 June 2023)*", is also not accurate. Deponent unit utilises underground water only for domestic purposes and not industrial purposes. The average consumption of is 51 KLD per day. The true copy of the logbook is annexed herewith as **ANNEXURE R-5at (Page 21)**
9. That in respect to the direction, "*g. Unit shall obtain consent from UKPCB immediately*", it is most humbly submitted that same is not applicable in case of the deponent unit which already has a valid consent to operate.
10. That, accordingly the deponent unit is a fully complying unit with all necessary valid permissions and authorizations. There is no contribution to the pollution of



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the aforesaid drain by the deponent unit and this fact has been affirmed by the joint Committee during the inspection. The unit has been named in the report not due to contribution to the drain pollution but merely due to it's proximity to the aforesaid drain.

Accordingly, it is prayed that this Hon'ble Tribunal may be pleased to exempt the deponent unit deleting it's name from the list of respondents in the present case, for which the deponent unit shall be highly obliged and grateful.

[Signature]
DEPONENT

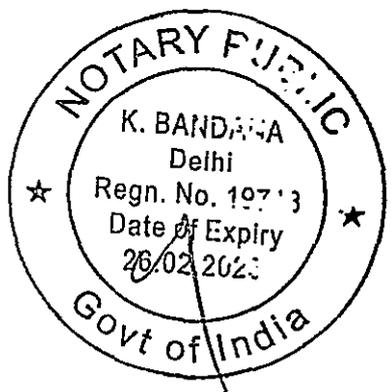
VERIFICATION:

Identified that the contents of the present affidavit paras 1 to 10 are true and correct to the best of my personal knowledge and based on records, nothing stated is false and nothing material has been concealed. Documents annexed along are true and correct copies. Verified at New Delhi on this day of March, 2024.

[Signature]
4/8/24

IDENTIFIED

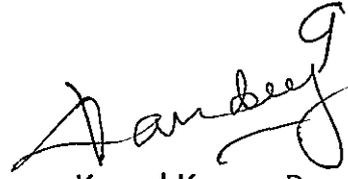
04 MAR 2024



[Signature]
DEPONENT

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

Through

A handwritten signature in black ink, appearing to read 'Kamal Kumar Pandey', written in a cursive style.

Kamal Kumar Pandey

Advocate

50, Lawyers Chamber,

Supreme Court of India,

9312079439

adv.kamal.kr.pandey@gmail.com

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Annexure-R-1

Date: 1st March 2024

To Whom It May Concern

Subject: Authorization for Legal Representation

This is to certify that Mr. Jagmohan Rawat, Assistant General Manager HR & Administration is duly authorized to represent Carborundum Universal Limited. before the National Green Tribunal, New Delhi in the matter of Hari Prakash Versus Uttam Sugar Mill Libberhedi & Ors., Mr. Rawat is authorized to act on behalf of the company in all legal proceedings related to this case.

Furthermore, Mr. Jagmohan Rawat is granted authority to sign all relevant documents pertaining to the above matter.

The specimen signature of Mr. Jagmohan Rawat is attested below:



[Signature of Mr. Jagmohan Rawat]

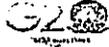
For Carborundum Universal Limited,



[Dar Abdul Bari]
Plant Head & Factory Manager

Annexure-R-2

UKPCB



HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/C-46/2023/ 790

Date: 18.9.23

REGD. POST

To,

M/s Carborundum Universal Ltd.,
Plot no. K-3, AIS Industrial Estate,
Latherdevya Hoon, Tehsil-Roorkee,
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 10859
CCA (Renewal)
Date :- 20.02.2023

Application No. - 3549423

CCA is hereby granted to M/s Carborundum Universal Ltd., located at Plot no. K-3, AIS Industrial Estate, Latherdevya Hoon, Tehsil-Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 2440.0 Lakh:-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Day)	Product	Quantity (Per Day)
1.	Abrasive Grinding Wheels	27600 Kg	Abrasive Grinding Wheels	27600 Kg

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	18	18

- (ii) Trade Effluent Treatment and Disposal :-

- (iii) Sewage Treatment and Disposal:- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iv) The treated sewage shall be reuse in gardening etc. Quality of the treated effluent shall meet to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
I	pH	6.5 to 9.0

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2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	D.G Set (500KVA) × 1	6	HSD	100 Ltr/hr	Acoustic Enclosure & Stack	-
2.	D.G. (750KVA) × 1	6	HSD	150Ltr/hr	Acoustic Enclosure & Stack	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Carborundum Universal Ltd., Roorkee, Distt-Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1.	Schedule I-5.1	1.0	Recyclable
2.	Schedule I-5.2	1.0	Recyclable

- (iii) The authorization shall be in force for the period upto 31.03.2026.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

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- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for mixing, filter, moulding and pilling, cooling, cutting, joining and roller processes only
6. Compulsory documents to be submitted by the Industry/Unit :-
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to submit Action Plan of collecting back and scientific disposal of plastic waste generated due to their used product within one month of receipt of this CCA to this Board.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. Unit has to comply with the other Specific & General Conditions which are as follows:-

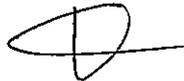
Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.

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13. The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made there under.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

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22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

(S.K. Pattnaik)
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar
for information and compliance of the same.

Member Secretary

T.C.



Annexure R-3

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

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(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Carborundum Universal Limited
Project Address:	Plot No - K3, Asahi Industrial Estate, Village - Latherdeva Hoon, Manglore Jhabrera Road,, Tehsil - Roorkee,
Village:	Lathardeva Hoon
Block:	Narsan
District:	Haridwar
State:	Uttarakhand
Pin Code:	
Communication Address:	Carborundum Universal Limited,, Plot No - K3, Asahi Industrial Estate,, Village - Latherdeva Hoon, Manglore Jhabrera Road,, Narsan, Haridwar, Uttarakhand - 247665
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001

1. NOC No.: CGWA/NOC/IND/ORIG/2020/9100

2. Application No.: 21-4/1327/UT/IND/2020

3. Category: Safe
(GWRE 2017)

4. Project Status: Existing Project

5. NOC Type: New

6. Valid from: 18/11/2020

7. Valid up to: 17/11/2023

8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year						
50.00	17650.00						

9. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
	0	0	0	2	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit

10. Ground Water Abstraction/Restoration Charges paid (Rs.):

52950.00

11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.

Monitoring Mechanism

	Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	1	0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jammagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

T.C.

Validity of this NOC shall be subject to compliance of the following conditions:

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Mandatory conditions:

- 1) Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) The firm shall submit the water audit report in case of water requirement is in excess of 100 m³/day through certified auditors within three months of completion of the same to CGWA.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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Annexure-R-4

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Carborundum Universal Limited		
Project Address:	Plot No - K3, Asahi Industrial Estate, Village - Latherdeva Hoon, Manglore Jhabrera Road,, Tehsil - Roorkee,		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Carborundum Universal Limited,, Plot No - K3, Asahi Industrial Estate,, Village - Latherdeva Hoon, Manglore Jhabrera Road,, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Balliwala, Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

- | | | | |
|---------------------|------------------------------|---------------------|---------------------|
| 1. NOC No.: | CGWA/NOC/IND/REN/1/2023/8702 | 2. Date of Issuance | 12/12/2023 |
| 3. Application No.: | 21-4/1327/UT/IND/2020 | 4. Category: | Safe
(GWRE 2022) |
| 5. Project Status: | Existing Ground Water | 6. NOC Type: | Renewal |
| 7. Valid from: | 18/11/2023 | 8. Valid up to: | 17/11/2026 |

9. Ground Water Abstraction Permitted:		Fresh Water		Saline Water		Dewatering		Total	
		m ³ /day	m ³ /year						
		50.00	17650.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:1						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	1	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.): 36199.00

12. Environment Compensation (if applicable) paid (Rs.): 0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. No. of Piezometers Monitoring Mechanism

	Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	1	0

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbell (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the Industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

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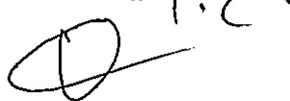
(Compliance Conditions given overleaf)

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Water Consumption Detail From Nov 2020 To Till Jun23				
Year	Opening	Closing	Total Consumption	Remarks
Nov-20 to 09 Mar-21	8879	13324	4445	
10th Mar-21 to Oct-21	0	12541	12541	New Water Flow Meter Installed
Nov-21 to Oct-22	12541	32938	20397	
Nov-22 to Jun-23	32938	45420	12482	
Total Water Consumption From NOC issued			49865	NOC issued in Nov-2020
Total Number of Days From NOC Issued to till Jun 23			972	Total No of days till Inspeicton Month
Average Water Consumption / Day in KL			51	

